

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
FROST INTERNATIONAL LIMITED OPERATING IN TRADING OF DIVERSE COMMODITIES
AT MUMBAI, DELHI, KANPUR, KOLKATA AND AHMEDABAD
(Under Regulation 36A (1) read with Regulation 36B (6A) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with CIN	Frost International Limited U05001MH1995PLC243081
2.	Address of the registered office	709-C Wing, One BKC, Near Indian Oil Petrol Pump, Bandra Kurla Complex, Bandra (East), Mumbai- 400051, Maharashtra, India
3.	URL of website	http://www.frostinternational.in/
4.	Details of place where majority of fixed Assets are located	Mumbai, Delhi, Kanpur, Kolkata, Ahmedabad, Mehsana, Patan, Tuticorin and Tirunelveli.
5.	Installed capacity of main products/ Services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	No operations during last financial year
7.	Number of employees/ workmen	24
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	http://www.frostinternational.in/ OR Details can be sought by emailing to cirpfil@gmail.com
9.	Eligibility for resolution applicants under Section 25(2)(h) of the Code is available at:	http://www.frostinternational.in/ OR Details can be sought by emailing to cirpfil@gmail.com
10.	Last date for receipt of expression of interest	August 02, 2023
11.	Date of issue of provisional list of Prospective resolution applicants	August 12, 2023
12.	Last date for submission of objections to Provisional list	August 17, 2023
13.	Process email id to submit EOI	cirpfil@gmail.com

Notes: (i) An expression of interest was invited on April 10, 2023, for the Corporate Debtor as a whole and the last date for submission of resolution plans was June 24, 2023. No resolution plan was received within the said timeline and therefore this expression of interest is being invited afresh for sale of one or more assets of the Corporate Debtor in terms of Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) (ii) The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of CIRP of the Corporate Debtor, please refer to the detailed Invitation for EOIs published with this Form-G available at the website of the Corporate Debtor <http://www.frostinternational.in/>

SD/-

Amit Chandrakant Shah

Resolution Professional in the matter of CIRP of Frost International Limited

IBBI IP Registration no. IBB/PA-001/IP-P00821/2017-2018/11397

Communications Email: cirpfil@gmail.com

IBBI Registered Address: A-74, Roop Darshan Building, Juhu Cross Lane, C. D. Barfiwala Marg,

Date: July 18, 2023

Behind New India Colony, Andheri West, Mumbai 400058, INDIA

Place: Mumbai

IBBI Registered Email Address: ipamitshah@gmail.com

Amit Shah

AMIT CHANDRAKANT SHAH
RESOLUTION PROFESSIONAL IN THE MATTER OF FROST
INTERNATIONAL LIMITED
Registration no. IBB/PA-001/IP-P00821/2017-2018/11397